

5.

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

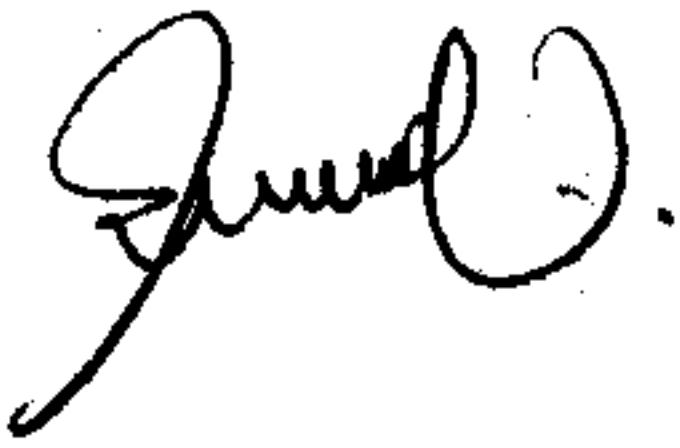
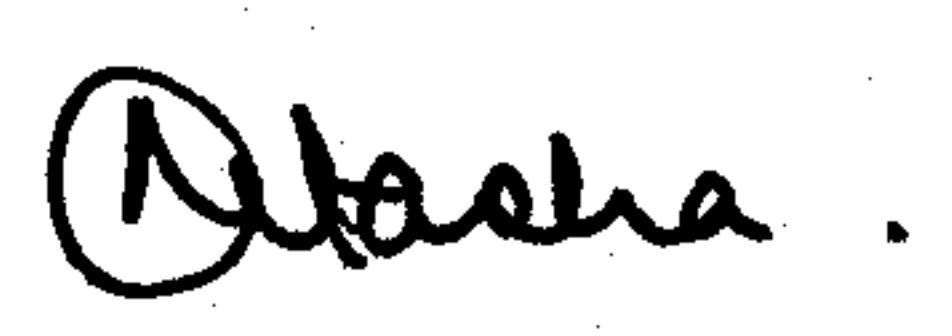
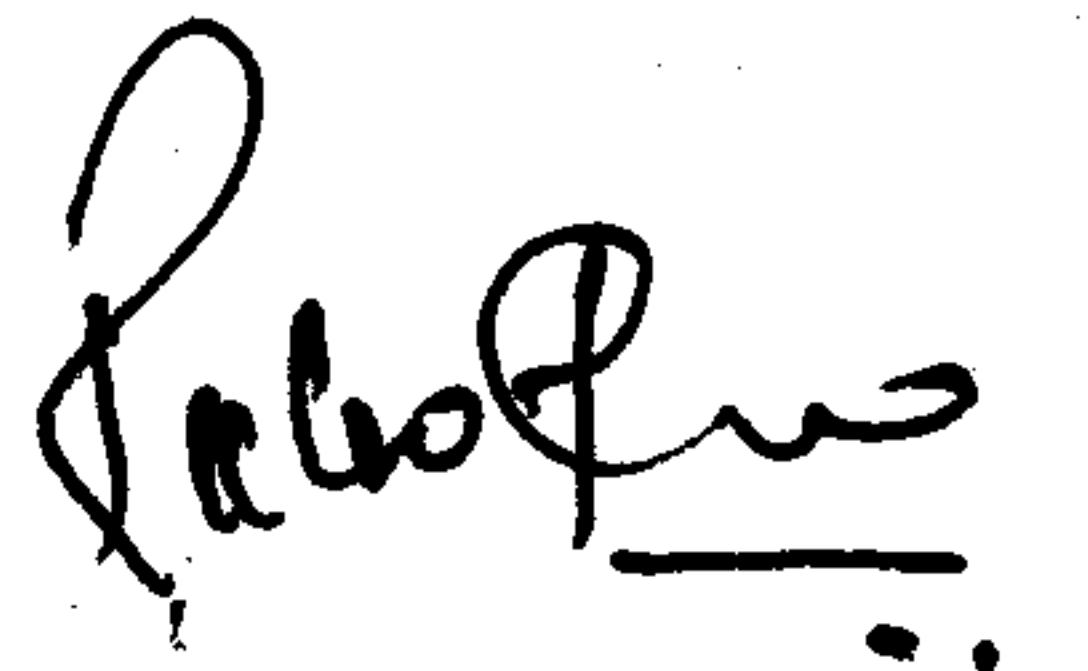
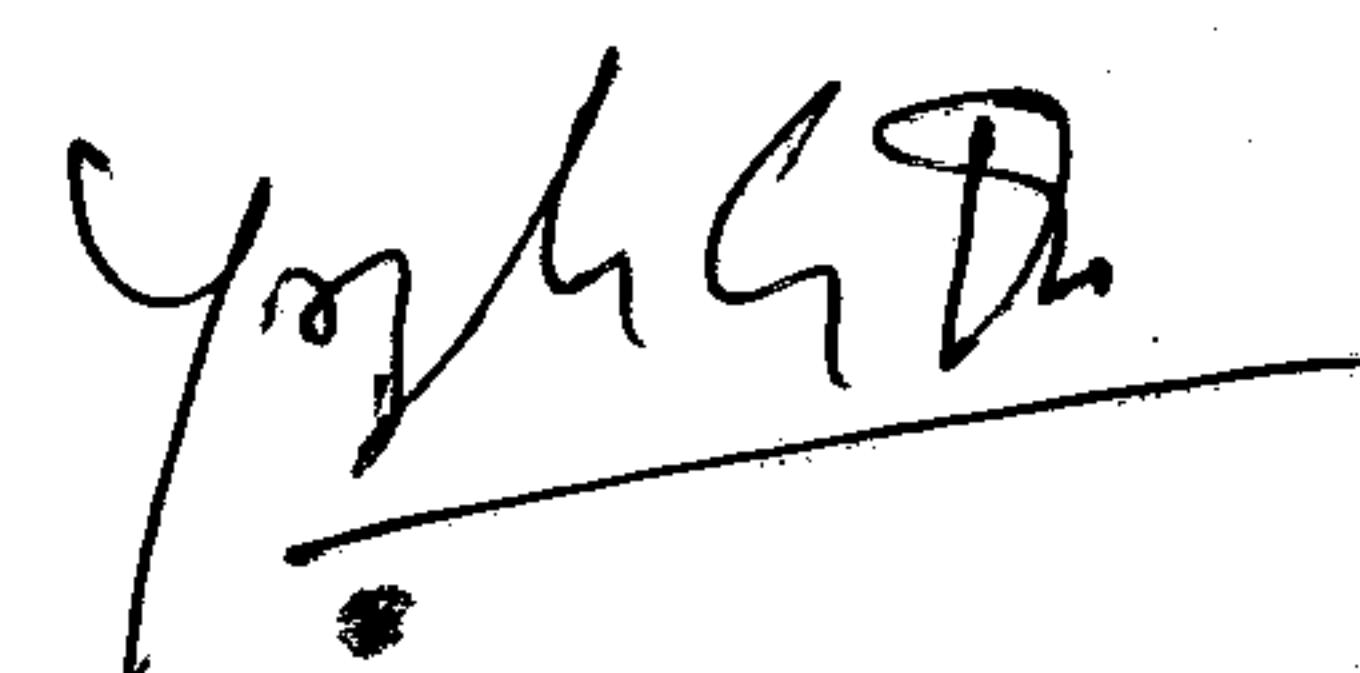
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017

Name of the Company: PSL Ltd.

V/s.

Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SUNIL BHAKSAR I/B. KSHANA SHETH	ADVOCATES	INDIAN BANK	
2.	BHAKRISH S RAN DHROV TOLIYA	ADVOCATES	INTERVENOR JOTUN INDIA	
3.	SHRI NAVIN PAHWA WITH NATASHA SUTARIA FOR THAKKAR & PAHWA, Adv.	SR. ADV. Adv.	APPLICANT	
4.	Raju Soother for Aneep Gandhi	Advocate	Resp.	
5.	Yogesh G. Dev for Mr. V. Kimi & Co	Advoc.	Resp.	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Applicant/ Corporate Debtor. Learned Advocate Mr. Raju

Kothari i/b Learned Advocate Mr. Anip Gandhi present for Respondent No.1. Learned Advocate Mr. Sunil Bhavsar i/b Learned Advocate Mr. Kshama Sheth present for Indian Bank. Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Dhruv Toliya present for Intervener (JOTUN India). Learned Advocate Mr. Yogesh Dev present for Respondent.

Learned Counsels for both sides represented that stay granted by the Hon'ble High Court of Bombay is still in force.

List the matter on 01.11.2017.

B. R. 9.10.17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 9th day of October, 2017.